



**IN THE HIGH COURT OF MADHYA PRADESH
AT JABALPUR**

BEFORE

HON'BLE SHRI JUSTICE G. S. AHLUWALIA

ON THE 22nd OF AUGUST, 2024

WRIT PETITION No. 19502 of 2024

MOH. SHAKIL AND OTHERS

Versus

THE STATE OF MADHYA PRADESH AND OTHERS

Appearance:

Shri Mohd. Rizwan Khan - Advocate for the petitioner.

Shri Swapnil Ganguly - Deputy Advocate General for the respondents/State.

ORDER

This petition under Article 226 of Constitution of India has been filed seeking the following reliefs:-

“7-1 fd] ekuuh; U; k; ky; I s çkfkZuk g\$ fd çLrç ekeys ds rF; ka vkj ifjflFkfr; ka dks -fVxr djrs gq vukond Øekad 2 I s 6 , oa 13 dks ; g vknf'kr djaf d vukond Øekad 4 rgl hynkj e>kyh ftyk tcyij }kjk ikfjr çn[kyh ds vknf'kr fnukçd 24-06-2015 , oa 14-01-2016 ½çn'kZ ih&3½ ds vuqkyu ea vukond Øekad 7 yxk; r 11 dks çn[ky dj ; kfpdkdrkZ dks ml ds Lokfero dh oknxLr I ä fÜk dk fjä vlf/kiR; I kšua dk ijeknšk ikfjr djus dh U; k; fgr ea egku -ik dja

7-2 fd] vukond Øekad 4 rgl hynkj e>kyh ftyk tcyij }kjk oknxLr I fÜk ds Ihekadu graq jk ç- Ø- @0072@v&12@2020&21 ea fnukçd 07-12-2020 dks ikfjr vknf'kr ½çn'kZ ih&5½ ds vuqkyu ea oknxLr I ä fÜk dk Ihekadu dj vošk vfrØe.k dkfj; ka dks çn[ky fd, tkus dk vknf'kr ikfjr djus dh U; k; fgr ea egku -ik dja



7-3 fd] vukos Øekad 3 vufoHkkxh; vf/kdkjh dks e- ç- Hkw jktLo
 I fgrk 1959 dh /kkjk 250%½ ea çko/kkufor {kfrifrl ; kfpdkdrkZ
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 djus dh U; k; fgr ea—ik djA

7-4 fd] çLr ekeys ds rF; ka vksj i fjfLFkr; ka dks —Vxr j [krs
 gg dkbZ vU; vuq'ksk tks fd ekuuh; mPp U; k; ky; mfpr I e>s
 çnku djus dk vkns'k djus dh egku —ik djA

7-5 fd] ekuuh; mPp U; k; ky; ; kfpdkdrkZ dks bl ; kfpdk dk
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 djA”

2. It is the case of the petitioner that on 24.6.2015 an order under section 250 of MPLR Code was passed by the Tahsildar, Majhauri, District Jabalpur against the private respondents no.7 to 13. When no action was taken in spite of the multiple representations, then the petitioner filed an application under section 250(8) of MPLR Code before the SDO, Sihora, District Jabalpur. SDO, Sihora, District Jabalpur marked the said application to Tahsildar, Majhauri, District Jabalpur but thereafter no action has been taken.

3. However, it is fairly conceded by the counsel for the petitioner that the copy of the application, which has been filed by the petitioner as Annexure P-6, does not contain any marking or endorsement by the SDO, Sihora, District Jabalpur. It is also fairly conceded that no document has been filed to show the stage of proceedings pending before the Tahsildar, Majhauri, District Jabalpur.

4. Accordingly, he seeks permission of this Court to withdraw this petition with liberty to file a properly constituted writ petition along with the certified copy of the application filed under section 250(8) of MPLR



Code as well as the certified copies of the proceedings pending before the Tahsildar, Majhauri, District Jabalpur.

5. With aforesaid liberty, the petition is **dismissed as withdrawn.**

(G.S. AHLUWALIA)
JUDGE

TG/-